IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA

ON THE 15th OF MAY, 2024

WRIT PETITION No. 10597 of 2024

BETWEEN:-

AMBER ENTERPRISES THROUGH PROPRIETOR SHAKEEL KHAN S/O NOT MENTION, AGED ABOUT 55 YEARS, KARYALYA 388, ANWARGANJ MASJID KE PASS, KHERMAI WARD THANA HANUMANTALL JABALPUR (MADHYA PRADESH)

.....PETITIONER

(BY SHRI VIKASH GUPTA - ADVOCATE)

AND

1. **THE STATE OF MADHYA PRADESH THROUGH MUKHYA SACHIV VALLABH BHAWAN, BHOPAL (MADHYA PRADESH)**
2. **SHRIMAN SAMBHAGYUKAT MAHODAY JABALPUR SAMBHAG JABALPUR M.P. MOBILE NUMBER 0761 2679000 (MADHYA PRADESH)**
3. **SHRIMAN COLLECTOR MAHODAY JABALPUR JILA JABALPUR M.P. MOBILE NO. 0761 2624100 (MADHYA PRADESH)**

4. SHRIMAN KSHETRIYA PRABANDHAK MAHODAY M.P. WWRE HOUSING AVM LOGISTICS CORPORATION KSHETRIYA KARYALAY KRISHI UPAJ MANDI PARISAR DAMOH ROAD JABALPUR M.P. MOBILE NUMBER 07614013625 (MADHYA PRADESH)

.....RESPONDENTS

(RESPONDENTS/STATE BY SHRI ROHIT JAIN – G.A.)
(RESPONDENT NO.4 BY SHRI PRAVEEN DUBEY - ADVOCATE)

This petition coming on for admission this day, the court passed the following:

ORDER

1. This petition under Article 226 of the Constitution of India has been filed seeking the following reliefs :-

(1) यह कि याचिकाकर्ता माननीय न्यायालय से सविनय प्रार्थना करता है कि याचिकाकर्ता के द्वारा प्रस्तुत याचिका को स्वीकार कर अनावेदक कमांक 4 के अल्प अवधि निविदा आमंत्रण सूचना दिनाँक 06.03.2024 के कमांक 6 में अंकित कैंप शाखा बहोरीबंद जिला कटनी अपास्त किये जाने के आदेश पारित करने की कृपा की जावें।

(2) यह कि याचिकाकर्ता माननीय न्यायालय से सविनय प्रार्थना करता है कि याचिकाकर्ता के द्वारा प्रस्तुत याचिका को स्वीकार कर अनावेदक क्रमांक 3 को निर्देशित किया जावें, की वह याचिकाकर्ता को तौलकांटा स्थापना संचालन कार्य हेतु वर्क ऑर्डर दिनाँक 09.03. 2021 (एनेक्जर पी/2) अनुसार नियमित रूप से कार्य करते रहने दे।

(3) यह कि याचिकाकर्ता माननीय न्यायालय से सविनय प्रार्थना करता है कि माननीय न्यायालय जो भी उचित समझे वह सहायता याचिकाकर्ता के पक्ष में प्रदान करने के आदेश पारित करने की कृपा की जावें।

2. It is the case of the petitioner that during the subsistence of his contract, a fresh contract was issued for operation of Weigh Bridge.
3. It is submitted by Shri Praveen Dubey that subsequent contract which is subject matter of dispute has been cancelled today itself and the order of cancellation shall also be published in the newspaper.
4. Since the subject matter of dispute is no more in existence, therefore, this petition has rendered infructuous.
5. It is accordingly **dismissed** as infructuous.

(G.S. AHLUWALIA)
JUDGE

HEMANT SARAF
2024.05.15 18:29:24
+05'30'
HS